

(F)

1994

M/s. D. Mohanty
D. N. Leone
U.M. Samal
B.N. Biswal
K. Leone

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No.....

520

1994

B. K. Beja.....Applicant(s)

Versus

Union of India & Others.....Respondent(s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
1	7.9.94	<p style="text-align: center;">Register</p> <p style="text-align: center;">R. B. Mohanty By Registration</p>	<p>D.P.O. of No 501- not filed.</p> <p>By 23/8/94</p>
2	8.9.94	<p>The application is disposed of with a direction that if the selection is not yet been over, the candidature of the applicant may be considered along with others and the suitability ^{of all} be adjudged, provided the applicant applies to the concerned appointing authority forthwith. As regards 'experience', although it is a desirable asset, only it is entirely left to the discretion of the appointing authority as to whether it he would like to take this experience into consideration while making ^{the} selection. The case is thus disposed of. No costs.</p> <p style="text-align: right;">This is an application U/c 19 wherein it is proposed to take into consideration the experience of the applicant for the selection of C.D.A.</p> <p>By 23/8/94</p> <p>Submitted for orders.</p> <p style="text-align: right;">S.P. U.M.</p> <p style="text-align: right;">23.8.94</p>	<p>This order is passed after hearing Mr. D. Mohanty, learned counsel for the applicant and Mr. U. B. Mohapatra, learned Addl. Standing Counsel (Central).</p> <p>for what extent,</p> <p style="text-align: right;">D.K.</p> <p>English translation of the aforesaid may be filed before registration.</p> <p style="text-align: right;">D.P.O. R.P. 23/8/94</p> <p style="text-align: right;">R.P. 23/8/94</p>